

13.03 hrs.

QUESTION OF PRIVILEGE AGAINST
THE 'ARYAVARTA' PATNA

MR. SPEAKER: On the 24th April, 1970, Shri Bhogendra Jha had raised a question of privilege in respect of an editorial article, published in the "Aryavarta", Patna, dated the 19th April, 1970, allegedly casting reflections on certain Members of Parliament. The Deputy Speaker had then informed the House that the Editor of the "Aryavarta" had been asked by a letter to state what he had to say in the matter.

I have now received a letter in Hindi, dated the 30th April, 1970, from the Editor of the "Aryavarta", Patna. Extracts from the English translation of the letter are as follows :

"In the article on the basis of which Shri Bhogendra Jha has made the allegation against us of breach of privilege, we have not expressed any criticism against any particular Member of Parliament but we have expressed our concern that the valuable treasures of India are being destroyed...

It is clear from the article that no insinuation has been made against Parliament or the Members and we cannot ever dare dare do so. We have every respect for Lok Sabha and Vidhan Sabhas as they are the symbols of democracy and it is only by safeguarding their dignity that the dignity of the country can be upheld."

In view of the explanation received from the Editor of the "Aryavarta", if the House agrees, the matter may be closed.

SEVERAL HON. MEMBERS: Yes.

SHRI S.M. BANERJEE (Kanpur) : He has not expressed any regret.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : Why regret? The press should be allowed to make their comments.

श्री भोगेन्द्र झा (जयनगर) : अध्यक्ष महोदय, वो मिनट के लिए मेरी बात सुन लीजिए।

MR. SPEAKER : In the last paragraph he has expressed his unqualified regret.

13.05 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER EMPLOYEES
PROVIDENT FUND ACT, 1952

THE DEPUTY MINISTER IN THE
MINISTRY OF LABOUR, EMPLOYMENT
AND REHABILITATION (SHRI S. C.
JAMIR) : On behalf of Shri Bhagwat Jha
Azad, I beg to lay on the Table—

- (1) (i) A copy of Notification No. G.S.R. 13 published in Gazette of India dated the 3rd January, 1970 (English version) and the 21st March 1970 (Hindi version) extending the Employees, Provident Fund Act, 1952 to certain establishments engaged in general insurance business, issued under section (1) of the said Act.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

[Placed in Library. See
No. LT-3456/70]

- (2) (a) A copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Fund Act, 1952 :—

[Shri S. C. Jamir]

- (i) The Employees' Provident Funds (Seventh Amendment) Scheme 1969, published in Notification No. G.S.R. 14 in Gazette of India dated the 3rd January, 1970 (English version) and the 21st March, 1970 (Hindi version). [*Placed in Library. See No. LT-3497/70*]
- (ii) The Employees' Provident Funds (Amendment) Scheme, 1970, published in Notification No. G.S.R. 396 in Gazette of India dated the 7th March, 1970. [*Placed in Library. See No. LT-3498/70*]
- (b) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at item (i) above. [*Placed in Library. See No. LT-3499/70*]

REGISTRATION OF NEWSPAPERS
(CENTRAL) AMENDMENT
RULES, 1970

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL): I beg to lay on the Table a copy of the Registration of Newspapers (Central Amendment Rules, 1969) published in Notification No. 4/9/68 Coord/GSR in Gazette of India dated the 3rd January, 1970 (Hindi version) and the 28th March 1970 (English version) under sub-section (2) of section 20A of the Press and Registration of Books Act, 1867. [*Placed in Library. See No. LT-3500/70*]

ANNUAL REPORTS ETC. OF NATIONAL SEEDS CORPORATION LTD. NEW DELHI, AND ASSAM AGRO-INDUSTRIES DEVELOPMENT CORPORATION LTD.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE,

COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): I beg to lay on the Table—

- (i) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review (Hindi and English versions) by the Government on the working of the National Seeds Corporation Limited, New Delhi, for the year 1968-69.
- (ii) Annual Report (Hindi and English versions) of the National Seeds Corporation Limited, New Delhi, for the year 1968-69 along with the Audited Accounts and for comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-3501/70*]
- (b) (i) Annual Report of the Assam Agro-Industries Development Corporation Limited for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library. See No. LT-3502/70*]
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [*Placed in Library. See No. LT-3503/70*]

ANNUAL REPORTS OF INDIANS TELEPHONE INDUSTRIES LTD., BANGALORE, 1968-69 AND INDIANS TELEGRAPH (FIFTEENTH AMENDMENT) RULES, 1969

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS